

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 163/MP/2012

Subject : Petition towards unpaid unscheduled inter-change charges for the period ranging from 28.8.2005 to 31.12.2006.

Date of hearing : 31.3.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi , Member

Petitioner : Bhushan Power and Steel Limited

Respondents : GRIDCO Limited and others

Parties present : Shri Rajiv Yadav, Advocate, BPSL
Shri R.K. Mehta, Advocate, GRIDCO
Shri S.R. Sarangi, GRIDCO
Shri R.B. Sharma, Advocate, OPTCL

Record of Proceedings

Learned counsel for the petitioner requested for two weeks time to file rejoinder to the additional reply filed by SLDC, Odisha.

2. Learned counsel for GRIDCO referred to the minutes of the meeting held on 5.1.2015 between ERPC, ERLDC, GRIDCO, SLDC-OPTCL and BPSL and submitted that in the said meeting dated 5.1.2015, SLDC, Odisha was authorized to compile the data on gaming and submit report to the Commission.

3. After hearing the learned counsels for the parties, the Commission directed the petitioner to file its rejoinder, if any on affidavit by 20.4.2015 to the additional reply filed by SLDC, Odisha.

4. The Commission directed ERPC to examine in consultation with ERLDC the data submitted by SLDC and submit its report on the issue of gaming to the

Commission by 25.4.2015. Copy of the report may also be shared with the petitioner and respondents who may file their replies by 10.5.2015.

5. The Commission directed to list the matter for hearing on 14.5.2015 at 2:30 P.M.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**